

SHRI M. VENKAIAH NAIDU: We are bearing with what is happening in the House for so many days. ...*(Interruptions)*... Please bear with us for some time. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: We have to act according to the situation also. ...*(Interruptions)*... I respect your views. ...*(Interruptions)*... I know. ...*(Interruptions)*... But due to compulsion, your presence here is very important for us. ...*(Interruptions)*... Be here. ...*(Interruptions)*...

SHRI D. RAJA: Compulsion means what, Sir? ...*(Interruptions)*...

SHRI SITARAM YECHURY: No, Sir. ...*(Interruptions)*... My presence is...
...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU: Sitaramji, please. ...*(Interruptions)*...

SHRI SITARAM YECHURY: Sir, thank you. ...*(Interruptions)*... Thank you very much, Sir. ...*(Interruptions)*... We are walking out. ...*(Interruptions)*...

(At this stage, some hon. Members left the Chamber.)

MR. DEPUTY CHAIRMAN: Okay, now, Shri K.T.S. Tulsi has not moved.

Clause 7 was added to the Bill.

Clauses 8 to 23 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI D.V. SADANANDA GOWDA: Sir, I move:

‘That the Bill be passed’.

The question was put and the motion was adopted.

STATUTORY RESOLUTIONS — *Contd.*

Disapproving the Arbitration and Conciliation (Amendment) Ordinance, 2015 (No. 9 of 2015)

and

GOVERNMENT BILLS — *Contd.*

The Arbitration and Conciliation (Amendment) Bill, 2015*

MR. DEPUTY CHAIRMAN: Statutory Resolution by Dr. T. Subbarami Reddy.
Are you moving?

* Discussed together.

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, I will not move. ...(Interruptions)... It is a good Bill. ...(Interruptions)... So, I would like to say a few words before the Minister moves the Bill. ...(Interruptions)... I want clarification from Shri Sadananda Gowda. ...(Interruptions)... Same way, Ordinance is not necessary as per my feeling for this Bill actually. Though it is a good Bill, where is the urgency? So, please clarify what made you to have the Ordinance? Having this Ordinance, what benefit you got for the country? ...(Interruptions)... Then, I will...(Interruptions)...

MR. DEPUTY CHAIRMAN: Okay, now, Shri Sadananda Gowda to move the motion. ...(Interruptions)...

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): To make our country a hub for international arbitration.

MR. DEPUTY CHAIRMAN: Okay; now you move the Bill. ...(Interruptions)...

SHRI D. V. SADANANDA GOWDA: Sir, I beg to move:

"That the Bill to amend the Arbitration and Conciliation Act, 1996, as passed by Lok Sabha, be taken into consideration."

The question was proposed

MR. DEPUTY CHAIRMAN: Motion moved. Now, there is one amendment by Shri Sukhendu Sekhar Roy. ...(Interruptions)...

SHRI SUKHENDU SEKHAR ROY (West Bengal): I am not moving.

MR. DEPUTY CHAIRMAN: So, that amendment is not moved. Now, Statutory Resolution is also not moved. ...(Interruptions)... Shri Sukhendu Sekhar Roy has also not moved.

Now, the question is:

"That the Bill to amend the Arbitration and Conciliation Act, 1996, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to 14 were added to the Bill.

MR. DEPUTY CHAIRMAN: Clause 15, there is one amendment (No.1) by Dr. T. Subbarami Reddy. Are you moving?

DR. T. SUBBARAMI REDDY: I am not moving.

MR. DEPUTY CHAIRMAN: Amendment not moved.

Clause 15 was added to the Bill.

Clauses 16 and 17 were added to the Bill.

MR. DEPUTY CHAIRMAN: Clause 18, there is one amendment (No.2) by Dr. T. Subbarami Reddy.

DR. T. SUBBARAMI REDDY: I am not moving.

MR. DEPUTY CHAIRMAN: You are doing a lot of homework. ...*(Interruptions)*...

SHRI SATISH CHANDRA MISRA (Uttar Pradesh): Now, he will go into arbitration.

THE MINISTER OF URBAN DEVELOPMENT THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Sir, in this House, if there is one expert who knows about arbitration; that is Dr. Subbarami Reddy. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Yes, yes. ...*(Interruptions)*... So, Amendment not moved. ...*(Interruptions)*... Amendment not moved.

Clause 18 was added to the Bill.

Clauses 19 to 27 were added to the Bill

Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI D.V. SADANANDA GOWDA: Sir, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

GOVERNMENT BILLS — *Contd.*

The Atomic Energy (Amendment) Bill, 2015

THE MINISTER OF URBAN DEVELOPMENT THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Sir, I beg to move:

"That the Bill further to amend the Atomic Energy Act, 1962, as passed by Lok Sabha, be taken into consideration."

The question was proposed

श्री नीरज शेखर (उत्तर प्रदेश): बिल इंट्रोड्यूस हो रहा है और मंत्री जी मौजूद नहीं हैं।